

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 108

CP (IB) No. 66/Chd/Hry/2022

IN THE MATTER OF:
ASREC India Limited

...

Petitioner

Versus

Ajit Singh

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 10.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Personal Guarantor : Mr. Aalok Jagga, Mr. APS Madaan and Ms. Gurlakh Kaur, Advocates

For the RP : Mr. Kamal Aggarwal, RP in person.

ORDER

Affidavit of service has been filed by the Resolution Professional vide diary No.00223/2 dated 01.04.2024. Rejoinder has been filed by the RP vide diary No.00223/4 dated 22.05.2024. The same are taken on record respectively. Let the matter be listed for arguments on 30.07.2024.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

10.07.2024
Priyanka